

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(CAA) 377(ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: Integral Prime Sales Pvt. Ltd. And Ginni Energy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. NPS Chawla, Advocate

For the Respondent (s) : None

ORDER

By the present application, the Ld. Counsel for the Petitioner prays for modification of order dated 2.11.2017 whereby the applicant has been directed to effect notice on the RD, Northern Region. It is submitted that the said direction be modified so as to effect service on the RD & ROC, North Western Region, Jaipur.

Publication be also effected in the daily newspapers Business Standard and Jan Satta having circulation in Rajasthan

Ld. Counsel also prays for extension of the date. Accordingly, renotify this case for further proceedings on 10th January, 2018. The date of 19.12.2017 is hereby cancelled.

-S-d-/
(S. K. Mohapatra)
Member (T)

-S-d-/
(Ina Malhotra)
Member (J)